

# High Court of Jammu & Kashmir and Ladakh at Srinagar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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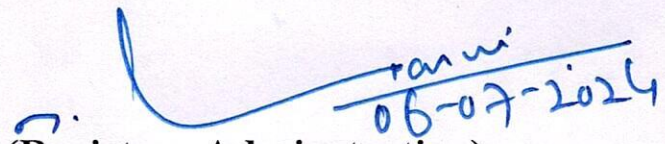
**Subject: Surrender of Certificate of Enrolment.**

## NOTIFICATION

No: 1147 of 2024 RG/LP Dated: 06/07/2024

It is hereby notified that Sh. Gurpal Singh S/O Sh. Dildar Singh R/O Village Singpora, tehsil Pahalgam, Anantnag, A / P Lungar Gangyal, Jammu has voluntarily suspended his practice and has surrendered his Certificate of Enrollment, as an Advocate, vide his application dated 16.05.2023. Therefore, his Certificate of Enrolment bearing Roll No. 1016/06 dated 17.05.2006 is suspended.

**By Order.**

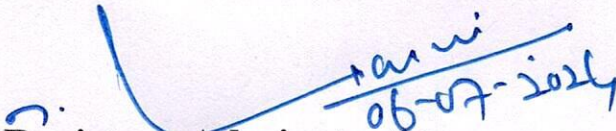
  
(Registrar Administration)  
06-07-2024  
Srinagar

No: 24574-80/RA/LP Dated: 06/07/2024

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar/Jammu.
2. Secretary, Bar Council of India, New Delhi
3. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. President J&K High Court Bar Association, Srinagar/Jammu
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. Sh. Gurpal Singh S/O Sh. Dildar Singh R/O Village Singpora, tehsil Pahalgam, Anantnag, A / P Lungar Gangyal, Jammu

..... for information.

  
Registrar Administration  
06-07-2024  
Srinagar